THE IMMIGRATION (CARRIERS' LIABILITY) BILL, 1998

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHENNAMANENI VIDYA SAGAR RAO): Sir. I move:

'that the Bill to make the carriers liable in respect of passengers brought by them into India in contravention of the provisions of the Passport (Entry into India) Act. 1920 and the rules made thereunder and matters connected therewith, be taken into consideration".

The question, was put and the motion was adopted.

उपसभाध्यक्ष (श्री रमा शंकर कौशिक): अब हम विधेयक पर खंडशः विचार करेंगे।

खंड 2 से 9 विधेयक का अंग बने।

उपसभाध्यक्ष (श्री रमा शंकर कौशिक) : अब हम खंड 10 पर विचार करेंगे। इस पर एक संशोधन है। माननीय विद्यासागर जी।

> CLAUSE 10 -- Power to remove difficulties SHRI CHENNAMANENI VIDYA SAGAR RAO: Sir, I move:

(No.3) "That at page 3, line 16. for the word "rule" the word "order" be substituted".

The question- was put and the motion was adopted.

खंड १० यथासंशोधित, विधेयक का अंग बना।

उपसभाध्यक्ष (श्री रमा शंकर कौशिक): खंड-1 में एक संशोधन है । श्री विद्या सागर राव।

CLAUSE 1

SHRI CHENNAMANENI VIDYA SAGAR RAO : Sir, I move:

(No.2) "That at page 1. line 3. *for* the figure "1998" the figure "2000" be substituted".

The question was put and the motion was adopted.

खंड-1 यथा-संशोधित विधेयक अंग बना

ENACTING FORMULA SHRI CHENNAMANENI VIDYA SAGAR RAO: Sir, I move:

[24 November, 2000] RAJYA SABHA

(No.1) "That at page 1, line 1, for the word ",Forty-ninth* the word "Fifty-first" be substituted".

The question.' was put and the motion was adopted.

अधिनियम सूत्र यथा-संशोधित विधेयक का अंग बना

शीर्षक विधेयक का अंग बना

SHRI CHENNAMANENI VIDYA SAGAR RAO: Sir, I move:

"That the Bill, as amended, be passed*.

The question, was put and the motion was. adopted.

उपसभाध्यक्ष (श्री रमा शंकर कौशिक) : अब हम गैर सरकारी सदस्यों के विधेयकों के पुरःस्थापन संबंधी कार्य लेंगे।

PRIVATE MEMBERS¹ BILLS -

THE CONSTITUTION (AMENDMENT) BILL, 2000 (TO AMEND ARTICLE 171)

SHRI K.C. KONDAIAH (Karnataka): Sir, ! beg to move for leave to introduce a Bill further to amend {he Constitution of India.

The question was put and the motion was adopted.

SHRI K.C. KONDAIAH: Sir, I introduce the Bill.

THE CONSTITUTION (AMENDMENT) BILL, 2000 (TO AMEND ARTICLE 198)

SHRI K.C. KONDAIAH (Karnataka): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

The question' was put and the mot/on was adopted.

SHRI K.C. KONDAIAH: Sir, I introduce the Bill.

THE CONSTITUTION (AMENDMENT) BILL 2000 (TO AMEND THE SEVENTH SCHEDULE)

SHRI K.C. KONDAIAH (Karnataka): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

The question was put and the motion was adopted.